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**THE HIGH COURT OF MADHYA PRADESH**  
**M.Cr.C. No.35701/2021**  
(RAMBABU Vs THE STATE OF M.P. AND OTHERS)

**Through Video Conferencing**

**Gwalior, Dated : 03-08-2021**

Shri Mayank Bajpai, Counsel for the applicant.

Shri Ravi Ballabh Tripathi, Counsel for the State.

Case diary is available.

This first application under Section 439 of Cr.P.C. has been filed for grant of bail.

The applicant has been arrested on 05.06.2021 in connection with Crime No.157/2021 registered at Police Station Bahadurpur Distt. Ashok Nagar for offence under Sections 363, 376 (3), 376 (2) (n) of IPC and Section 5L/6, 5N/6, 17 of POCSO Act.

After arguing the matter at length, Counsel for the applicant seeks permission of this Court to withdraw this application.

It is, accordingly, **dismissed as withdrawn.**

**(G.S. Ahluwalia)**  
**Judge**

Aman